

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-225/ND/2017

IN THE MATTER OF:

TKJ Marketing Group Pvt. Limited

.. PETITIONER

SECTION :

Under Section 59 of IBC Code, 2016

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents : -


For the RD (North) : -

ORDER

Proxy Counsel representing for the authorized representative on behalf of the petitioner seeks adjournment in view of the personal difficulty of the authorized representative.

Taking into consideration said representation, the matter is adjourned to 29.11.2017.

Surjit
06.11.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)